

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 187/2006

this the 15th day of November, 2006

Hon'ble Shri M. Kanthaiah, Member (J)

Laxman aged about 22 years son of late Shoba Lal resident of Raja Bodh Ka Purwa, Post Dabha Semar, District Faizabad, permanent resident of Village Kiddipur, Post Chaurey Bazar, District – Faizabad.

..Applicant

By Advocate: Shri D.K. Singh

Versus

1. Union of India through Secretary, Department of Post and Telegraph, Central Secretariat, Government of India, New Delhi.
2. Joint Secretary (Admn.) Ministry of Post and Telegraph Department, Central Secretariat, Govt. of India, New Delhi.
3. Chief Post Master General, U.P. Circle, Lucknow.
4. Senior Superintendent of Post Offices, Faizabad Division, Faizabad.
5. Circle Relaxation Committee, through its Chairman, Lucknow Circle, Lucknow.

..Opposite Parties

By Advocate: Shri S.K. Singh

ORDER (ORAL)

By Hon'ble Shri M. Kanthaiah, Member (J)

The applicant has filed the Original Application for quashing the impugned order dated 13.5.2005 under which the respondents have rejected his claim for appointment on compassionate ground.

2. It is the case of the applicant that his father Shobh Lal died on 14th March, 2001 while working as Group 'D' employee in the Head Post Office, Faizabad leaving behind his wife, two minor children and three unmarried daughters. Thereafter, he filed representation for considering his claim for compassionate appointment on 25.9.2002 but respondents have rejected his claim on 13.5.2005 (Annexure 3) which is under challenge in this Original Application in which no reason has been assigned for rejecting his claim. The respondents have filed objection opposing the claim of the applicant.

2. Heard both sides.



M.P. 1712/07 to 1713/2007 In O.A. 187/2006
Dated: 11.10.2007.

Hon'ble Mr. Justice Khem Karan, Vice Chairman

Shri S.K. Singh holding brief of Sri D.K.Singh appears
for the applicant and Shri S. K.Singh for the respondents.

I have heard parties counsel on M.P. No. 1712/07 to
1713/2007. The O.A. was finally disposed of vide order dated
15.11.2006 directing the respondents to reconsider the claim
of the applicant for compassionate appointment and pass
reasoned order. It appears that the respondents have passed
certain orders on 5.5.2007 and filed the same ~~year~~ saying that
the order ~~has~~ been complied with. Shri Singh says that the
orders have not been complied with.

The Tribunal is of the view that the question as to
whether the order ~~has~~ ^{have} been complied with or not, can be
debated in other appropriate proceedings but not in ^{this} the O.A.
So these applications stands disposed of accordingly and the
record be consigned.


(Khem Karan)
Vice Chairman.

copy of order
dated 11-10-2007 v.
for record
11-10-2007